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**(2019) 09 CHH CK 0028**  
**In the Chhattisgarh High Court**  
**Case No : Writ Petition (S) No. 7014 Of 2019**

Prabhuman Das Marai

APPELLANT

Vs

State Of Chhattisgarh Through The Secretary And Ors

RESPONDENT

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**Date of Decision :** 03-09-2019

**Acts Referred:**

**Citation :** (2019) 09 CHH CK 0028

**Hon'ble Judges :** P. Sam Koshy, J

**Bench :** Single Bench

**Advocate :** Shobhit Koshta, Ishwari Ghritlahre

**Final Decision :** Disposed Of

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## Judgement

P. Sam Koshy. J

1. The challenge in the present writ petition is to the order of transfer dated 21.08.2019 passed by the respondents transferring the petitioner from Bemetara to Dhamtari.

2. The challenge to the transfer order is on the ground that the impugned order reflects the transfer of the petitioner to have been made at the request of the petitioner.

3. According to counsel for the petitioner, the petitioner has never moved any application nor has requested for any order of transfer, yet the authorities have shown the order of transfer to have been on its own cost.

4. Given the limited grievance that the petitioner has raised challenging the order of transfer, this Court is of the opinion that subject to verification of the fact that whether the petitioner has made a request for transfer, the impugned order so far as the petitioner is concerned, shall not be given effect

to. However, on verification if it is found that the petitioner has in fact made a request, then the impugned order would not stand interfered and the respondents would be at liberty to relieve the petitioner from the present place of posting. Meanwhile, till the verification is done, the effect and operation of the impugned order, so far as the petitioner is concerned, shall not be given effect to.

5. The present Writ Petition, accordingly stands disposed of.